

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1129**

**TO BE ANSWERED ON THE 08<sup>TH</sup> FEBRUARY, 2022/ MAGHA 19, 1943 (SAKA)**

**INCIDENT OF MOB VIGILANTISM**

**1129. SHRI GAURAV GOGOI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government is aware of the increasing incidence of mob vigilantism in the country, if so, the details thereof;**

**(b) whether any action has been taken to curb vigilantism and moral policing in the name of 'love jihad' and 'cow vigilantism' during the last three years;**

**(c) whether the Government can give the details of cases registered against vigilant assaults on minorities and Dalits above said period;**

**(d) whether the Government can offer any justification for not initiating action against those who assault Muslim and Dalit youth in the name of 'love jihad' and 'cow vigilantism' and publicize videos of such assault on social media in violation of their privacy, if so, the details thereof; and**

**(e) whether the Government recognizes that 'love jihad' is not an actual crime and that adult citizens are free and have the right to convert to the religion of their choice as guaranteed by the Constitution?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS**

**(SHRI NITYANAND RAI)**

**(a) to (e): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and State Governments are responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies. National Crime Records Bureau (NCRB) publishes crime data received from all the States/Union Territories under various crime heads defined under the Indian Penal Code and**

**Special & Local Laws. No separate crime data on vigilante groups or mobs or crowds is maintained by NCRB.**

**Government is committed to ensure every citizen freedom to profess, practice and propagate religion subject to public order, morality and health, as enshrined in article 25 of the Constitution.**

**Ministry of Home Affairs has issued advisories to States and UTs, from time to time, to maintain law and order and ensure that any person who takes law into his/her own hand is punished promptly as per law. An advisory dated 04.07.2018 was issued to the States and UTs to keep watch on circulation of fake news and rumours having potential of inciting violence, take all required measures to counter them effectively and to deal firmly with persons taking law into their own hands.**

**Further, advisories dated 23.07.2018 and 25.09.2018 were issued to the State Governments/UT Administrations for taking measures to curb incidents of mob vigilantism & violence. The Government through audio-visual media has also generated public awareness in this regard. The Government has also sensitized the service providers to take steps to check the propagation of false news and rumours having potential to incite mob violence.**